THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong ____ February, 2018.

No. HCM.II/44/2016-Estt/_____. In supersession of all previous orders in this behalf, Hon'ble the Chief Justice is pleased to reconstitute Monitoring Committee for priority cases comprising of the following members.

- 1. Hon'ble the Chief Justice
- 2. Hon'ble Mr. Justice S. R. Sen

By Order,

REGISTRAR GENERAL

Memo No. HCM. II/44/2016-Estt/ 336A Dated, Shillong 6 February, 2018 Copy to :-

- The Joint Registrar-cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
- 2. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong.
- 3. The Registrar, High Court of Meghalaya, Shillong.
- 4. The Deputy Registrar (Admn), High Court of Meghalaya, Shillong.
- 5. The Deputy Registrar (I&A), High Court of Meghalaya, Shillong.
- 6. The Deputy registrar (Admn. II), High Court of Meghalaya, Shillong.
- 7. All Assistant Registrar High Court of Meghalaya, Shillong.
- 8. The Chief Librarian High Court of Meghalaya, Shillong.
- 9. The Chief Translator (I/c Stationery), High Court of Meghalaya, Shillong
- 10. The Public Relations Officer, High Court of Meghalaya, Shillong.
- 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.

12. Office file.

REGISTRAR GENERAL